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OA 954/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission and hearing.

MP
15/9/04

Bench

Order dated 30.07.04.

On the paper made on behalf of Mr. S. Mohanty, admitted to 02.08.04.

02-08-04

Vice-Chairman
Member B

On the paper of the Counsel for the applicant, admitted to 16.09.04.

Vice-Chairman
Member B

Order dated 16.9.2004

Heard Shri S.Mohanty, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel for the Respondents and perused the materials placed on record.

Applicant, a casually engaged person under the Respondents-Department, has filed this O.A. seeking a direction of this Tribunal for his regularisation. By filing a counter, the Respondents have disclosed that because of pendency of a criminal case(G.R.Case No.2115/94) in the Court of S.D.J.M., Bhubaneswar, applicant's case for regularisation could not be taken up for consideration. To-day, in course of hearing, the Advocate for the applicant produced a certified copy of the judgment dated 10.9.2004 rendered in G.R.Case No.2115/94 wherein he has been acquitted by the Trial Court.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 16/9/2024
issued to the counsel
by both side.

my
copy

Jh
S. 20/10/24

Since the applicant has already been acquitted from the criminal case as aforesaid, now it is for the Respondents to consider his case for regularisation.

The Respondents should, therefore, examine the veracity of the statement relating to the acquittal of the applicant by the Criminal Court, whereafter, they should follow the procedure of granting him temporary status and then take him to regular establishment, after following the due process of law.

With the observation and direction as aforesaid, this O.A. is disposed of. No co

MEMBER (JUDICIAL)

16/09/2024

VICE-CHAIRMAN